

**Mediation Centre, Rajasthan High Court  
Jaipur Bench, Jaipur  
Cause List Date 06-07-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. J.P. Goyal , Sr. Advocate	S.B. Civil First Appeal No. 523/13 Balkishan Vs. Parwati	S.K. Bansal	Kapil Bardhar
2	Sh. Ajeet Bhandari, Advocate	S.B. Civil Misc. Appeal No. 2727/06 Smt. Reeta VS. G. Sarla Stephan	G.S. Rathore	Anil Jain Aditya Mathur
3	Sh. R.C. Dadhich, RHJS (Retd.)	S.B. Cr. Revision Petition No. 313/16, 322/16 & 323/16 Monika Vs. State	Manoj Bhardwaj	Deepak Goyal
4	Sh. Ramavatar Sharma RHJS (Retd.)	S.B. Criminal Revision Petition No. 600/13 Mukesh Dutt Mathur Vs. State	R.K. Mathur	L.L. Gupta
5	Smt. Nirmala Sharma, Advocate	S.B. Civil Writ Petition No. 9783/12 Ashok Kumar Gambheer Vs. Bal Kishan	Bipin Gupta	Hemendra Goyal
6	Sh. Sageer Ahammed, Advocate	S.B. Cr. Misc. Bail Application No.15620 Abhishek Vs. State	Veyankatesh Garg	
7	Smt. Sumati Bishnoi , Advocate	S.B. Cr. Revision Petition No. 383/15 Sandeep Vs. Parvati Bai	Nitin Jain	Rohan Jain
8	Sh. Bhuvnesh Sharma, Advocate	D.B. Civil Misc. Appeal No. 1459/14 Ajay Sharma Vds. Bharti Verma	Deepak Goyal	Suresh Kumar

**NOTICE**

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
 ( Dr. Shakti Singh Shekhawat )  
 Deputy Secretary  
 (Action Plan & ADR)